

the Government to reinstate them. Union territory is under the administrative control of the Central Government.

MR. SPEAKER : All right.

[*English*]

MR. SPEAKER : He wants your response, Shri Ghulam Nabi Azad.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I will bring it to the notice of concerned Ministers (*Interruptions*)...

[*Translation*]

SHRI CHANDRAJEET YADAV (Azamgarh) : Mr. Speaker, Sir, I would like to urge the Hon. Minister that flood and drought are very important issues, a discussion on which has been going on for the last one week...(*Interruptions*)...

The Hon. Minister has to give reply to it. That is being postponed. Please allot sometime for this and let me know whether it will be included in the next week's List of Business.

MR. SPEAKER : We will take it up next week.

[*English*]

Now I have two Bills before me. I hope they are very simple Bills and the House will agree to pass them, so that we can take up the discussion on the Motion moved by Shri Paswan. They are very simple Bills and I hope the House will cooperate in this. There is also one Bill for introduction by Shri Sitaram Kesri.

16.26 hrs.

THE CONSTITUTION  
(SCHEDULED TRIBES) ORDER  
(SECOND AMENDMENT) BILL

[*Translation*]

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : I beg to move for leave to introduce a Bill to provide for inclusion of certain tribes in the list of Scheduled Tribes specified in relation to the State of Karnataka.

[*English*]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the inclusion of certain tribes in the list of Scheduled Tribes specified in relation to the State of Karnataka."

The Motion was adopted.

SHRI SITARAM KESRI : I introduce the Bill.

[*Translation*]

SHRI CHANDRA JEET YADAV : Scheduled Tribes living in some other States should also be included in this, otherwise it may create confusion.

[*English*]

What I am saying is there will be unnecessary confusion. They will think that they are not being included in the list.....(*Interruptions*).....

[*Translation*]

MR. SPEAKER : The problem is that this Bill is just for introduction. It

will be very difficult if we don't consider the points to be discussed at the introduction stage.

.....(Interruptions).....

[English]

MR. SPEAKER : It is an ordinance being turned into a statute.

.....(Interruptions).....

16.28 hrs.

STATUTORY RESOLUTION RE :  
DISAPPROVAL OF THE CON-  
STITUTION (SCHEDULED  
TRIBES) ORDER (AMENDMENT)  
ORDINANCE, 1991

AND

CONSTITUTION (SCHEDULED  
TRIBES) ORDER (AMEND-  
MENT) BILL

[English]

MR. SPEAKER : We will now take up Item Nos. 9 and 10 together. May I request the hon. Members—this happens to be a very simple Bill—to allow passing of this Bill and the first Bill which is also introduced now, so that immediately thereafter we can go to the important Motion.

.....(Interruptions).....

PROF. PREM DHUMAL  
(Hamirpur) : Certain tribes were left out in certain States like Gaddis and Gujjars in Himachal Pradesh, when certain parts of Punjab were merged into Himachal Pradesh. They will have to be included and a Bill be brought for their inclusion. When they are included, we will support the Bill

.....(Interruptions).....

[Translation]

SHRI BHAGWAN SHANKAR  
RAWAT (AGRA) : Mr. Speaker. Sir. I have to give an amendment on the bill

listed at item No. 8 to the effect that Banjara caste planned also be included in it.

.....(Interruptions).....

MR.-SPEAKER : I shall be able to reply to your points only if you speak one by one. Please take your seats.

.....(Interruptions).....

SHRI RAM VILAS PASWAN  
(Rosera) : Mr. Speaker, Sir. Since it a very simple bill, there is no need to make any speech. But since it is an important bill and I had been incharge of this Ministry. I would like to tell the hon. Minister that there are two ways of doing it. For new inclusion of any scheduled caste and scheduled tribe in the list of S. Cs. & S. Ts. Government is fully empowered. The Government can use such powers and the President can issue a promulgation. Once the list of scheduled castes and scheduled tribes is promulgated in any State, any subsequent addition or deletion has to be done through a bill in the Parliament. In the present case, the Government has adopted the latter course and hence this bill in the House. What I want to submit is that there are two rules to determine whether a particular caste would be a scheduled caste or a scheduled tribe. The first rule is that the State Government may make the recommendations. Secondly, it can be done on the approval of the R. G. I. I would like to tell the hon. Minister that there are about 200 castes which have, for some reasons, not been included in the list of scheduled castes or scheduled tribes. The same caste is included in the list of scheduled castes in one State and in the list of backward castes in the other State. Fisherman and Washerman can be cited for example. In Bihar, U. P., and Delhi.